ITEM NO.10, 17, & 18 Court No.1 (Video Conferencing) SECTION XIV

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).4327/2021

(Arising out of impugned final judgment and order dated 04-03-2021 in WPC No.2944/2021 passed by the High Court Of Delhi At New Delhi)

BHARAT BIOTECH INTERNATIONAL LTD.

Petitioner(s)

**VERSUS** 

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.36908/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.36911/2021-EXEMPTION FROM FILING AFFIDAVIT and I.A. No.40616 of 2021 for Impleadment)

WITH T.P.(C) No. 560/2021 (XVI-A) (FOR ADMISSION and IA No.37246/2021-EX-PARTE STAY and IA No.37251/2021-EXEMPTION FROM FILING AFFIDAVIT)

T.P. (C) No.571/2021 (XVI-A) (FOR ADMISSION and IA No.38113/2021-STAY APPLICATION.....[TO BE TAKEN UP ALONG WITH ITEM NO. 10.1 I.E. T.P.(C) No. 560/2021])

Writ Petition (C) No.84/2021 (PIL-W) (With IA No. 38054/2021 - EXEMPTION FROM FILING AFFIDAVIT AND IA No. 38051/2021 - INTERVENTION APPLICATION) [TO BE TAKEN UP ALONG WITH ITEM NO. 10.1 I.E. T.P.(C) No. 560/2021]

Date: 18-03-2021 These matters were called on for hearing today. CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.

Mr. N.K. Kaul, Sr. Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Anshuman Srivastava, Adv.

Mr. Ankit Banati, Adv.

Mr. E. C. Agrawala, AOR

Mr. Harish Salve, Senior Advocate

Ms. Malvika Kapila Kalra, AOR

Mr. Hitesh Jain, Adv

Ms. Pooja Tidke, Adv

Mr. Pranav Sarthi, Adv

Ms. Natabrata Bhattacharya, Adv

Mr. Amit Khemka, Advocate

## Mr. Rishi Sehgal, AOR

For Respondent(s)/
Applicant(s)

Mr. Tushar Mehta, Ld. ASG

Mr. Gurmeet Singh Makkar, AOR

Ms. Rajat Nair, Adv.

Ms. Swati Ghildiyal, Adv.

Ms. Vanshaja Shukla, Adv.

Mr. Navanjay Mahapatra, Adv.

Ms. Akshay Anritanshu, Adv.

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Mr. Mahesh Agarwal, Adv.

Mr. Anshuman Srivastava, Adv.

Mr. Ankit Banati, Adv.

Mr. E. C. Agrawala, AOR

Mr. Siddharth Bhatnagar, Sr. Adv.

Mr. Rajinder Singh, AOR

Ms. Ira Gupta, Adv.

## UPON hearing the counsel the Court made the following O R D E R

In Writ Petition (C) No.84/2021, this Court is considering the relief by which priority is sought in favour of the members of the legal profession for the administration of COVID-19 vaccine.

We have before us two transfer petitions viz., T.P.(C) no.560/2021 and T.P.(C) No.571/2021 arising out of a Suo Moto Writ Petition pending before the Delhi High Court. Since the issues pending before this Court is same as the one pending before the Delhi High Court, we are of the considered view that the matter(s) viz., Writ Petition (C) No.2944/2021 titled as "Courts on its own Motion vs. Union of India & Ors., pending before the Delhi High Court should be transferred to this Court.

Mr. Harish Salve, learned Senior Counsel appearing for the petitioner, seeks permission to amend the prayer(s) to include a prayer for transfer of similar matters pending in other High

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Courts.

Permission as sought for is granted.

Issue notice both in the instant transfer petitions and the interlocutory application for impleadment being I.A. No.40616 of 2021 in SLP(C) No.4327/2021, returnable next week.

In the meantime, there shall be a stay of further proceedings in Writ Petition (C) No.2944/2021 titled as "Courts on its own Motion vs. Union of India & Ors., pending before the Delhi High Court.

List these matters next week.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR